

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

M.A.No.1183/91

in

O.A.No.945/91.

--T.A.No.--

Date of Decision : 8 Feb 1991

Ch.Narayanacharyulu Petitioner.

Shri Ch.Narayanacharyulu, Party-in-person Advocate for the
petitioner (s)

Versus

The Secretary, Min. of Defence, DHQ P.O., Respondent.
New Delhi-110011 & 4 others

Shri N.R.Devaraj, Addl. CGSC Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. R.Balasubramanian : Member(A)

THE HON'BLE MR. S.Santhanakrishnan: Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

HRBS
M(A)

HSSK
M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

M.A.No.1183/91

Date of Order 8th Oct 1991.

and
O.A.No.945/91.

Ch.Narayanacharyulu .. Applicant

Vs.

1. The Secretary,
Min. of Defence,
DHQ P.O.,
New Delhi-110011.
2. The Chief of the
Naval Staff,
DHQ P.O.,
New Delhi-110011.
3. The Flag Officer
Commanding-in-Chief,
Eastern Naval Command,
Naval Base,
Visakhapatnam-530014.
4. The Chief Staff Officer(P&A),
Naval Base,
Visakhapatnam-530014.
5. The Area Accounts Officer,
CDA(N),
Visakhapatnam-6. .. Respondents

Counsel for the Applicant : Shri Ch.Narayanacharyulu,
Party-in-person.

Counsel for the Respondents : Shri N.R.Devaraj,
Addl. CGSC

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri S.Santhanakrishnan: Member(J)

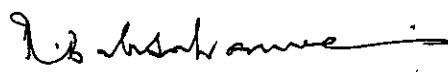
I Order of the Bench delivered by Hon'ble Shri
R.Balasubramanian, Member(A) I.

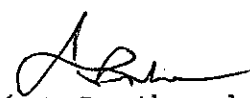
This M.A.No.1183/91 in O.A.No.945/91 has been filed by
Shri Ch.Narayanacharyulu under section 21(3) of the Central
Administrative Tribunal (Procedure) Rules, 1987 against the
Secretary, Min. of Defence, DHQ P.O., New Delhi-110011
and 4 others for condoning the delay of six months in filing
admitting the O.A. In the O.A. the prayer is to quash the


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punishment order dated 21.3.90. This cause of action is 1½ years old, much beyond the limitation period of one year according to the Administrative Tribunals Act, 1985.

In the M.A. the applicant states that there was delay in filing the O.A. because he came to know about the defects in the dismissal order only from the counter filed in O.A.No.326/91 in June, 1991. The reason furnished is not convincing and, therefore, the M.A. is dismissed. Hence the O.A. is rejected.


(R. Balasubramanian)
Member(A).


(S. Santhanakrishnan)
Member(J).

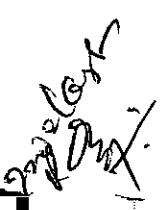

Dated: 8th October, 1991.


Deputy Registrar(J)

To

1. The Secretary, Min. of Defence, DHQ. P.O. New Delhi-11.
2. The Chief of the Naval Staff, DHQ.P.O. New Delhi-11.
3. The Flag Officer, Commanding-in-Chief,
Eastern Naval Command, Naval Base, Visakhapatnam- 14.
4. The Chief Staff Officer (P&A) Naval Base, Visakhapatnam -14.
5. The Area Accounts Officer (CDA (N) visakhapatnam-6.
6. One copy to Mr.Ch.Narayanacharyulu, Party-in-person,
E/1, Pallava Park, visakhapatnam.
7. One copy to Mr.N.R.Devraj, ~~xxx~~ Addl. CGSC.CAT.Hyd.
8. One spare copy.

pvm



RM
9/10/91
(2)

RM
9/10

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR.

M(J)

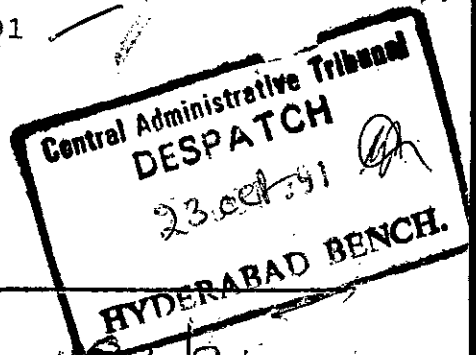
AND

THE HON'BLE MR. R. BALASUBRAMANIAN: (A)

The Hon'ble Mr. S. Sankhara Krishnan - M(S)

DATED: 8 - 10 - 1991

ORDER / JUDGMENT:



M.A./R.A./C.A. No.

in

O.A.No.

945/91

T.A.No.

(W.P.No)

~~Admitted and Interim directions~~
~~Issued.~~

~~Allowed.~~

~~Disposed of with direction.~~

~~Dismissed.~~

~~Dismissed as withdrawn.~~

~~Dismissed for Default.~~

~~M.A. Ordered/Rejected~~

~~No order as to costs.~~

29/9/91
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